

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 1176 of 2019**

**IN THE MATTER OF:**

**Abba Consultants Pvt. Ltd. ...Appellant**

**Versus**

**Sandhya Prakash Ltd. & Ors. ...Respondents**

**Present:-**

**For Appellant: Ms. Simran Soni, Advocate.**

**For Respondent: Mr. Abhishek Anand and Mr. Krishnendu Dutta,  
Advocates for R-1 & 2.**

**Mr. Ramji Srinivasan, Sr. Advocate with  
Ms. Anushree Kapdia and Ms. Poonam Mathur,  
Advocates for R-3.**

**WITH**

**Company Appeal (AT) (Insolvency) No. 1203 of 2019**

**IN THE MATTER OF:**

**Sachin Meena & Ors. ...Appellants**

**Versus**

**Sandhya Prakash Ltd. & Ors. ...Respondents**

**Present:-**

**For Appellant: Ms. Simran Soni, Advocate.**

**For Respondent: Mr. Abhishek Anand and Mr. Krishnendu Dutta,  
Mr. Kunal Godhwani, Advocates for R-1 & 2.**

**Mr. Ramji Srinivasan, Sr. Advocate with  
Ms. Anushree Kapdia and Ms. Poonam Mathur,  
Mr. Atul Chawla (Client, JMFARC),  
Advocates for R-3.**

**WITH**

**Company Appeal (AT) (Insolvency) No. 1219 of 2019**

**IN THE MATTER OF:**

**J.M. Financial Asset Reconstruction Company Ltd. ...Appellant**

**Versus**

**Dr. Anil Kumar Tandon & Ors. ...Respondents**

**Present:-**

**For Appellant: Mr. Ramji Srinivasan, Sr. Advocate with Ms. Anushree Kapdia and Ms. Poonam Mathur, Advocates.**

**For Respondent: Mr. Pranay Nath Jha and Mr. Shubham Gupta, Advocate for R-1, 2 & 3.  
Mr. Krishnendu Datta, Advocate for RP, R-4.**

**WITH**  
**Company Appeal (AT) (Insolvency) No. 1327 of 2019**

**IN THE MATTER OF:**

**Dr. Anil Kumar Tandon & Ors.**

**...Appellants**

**Versus**

**Sandhya Prakash Ltd. & Ors.**

**...Respondents**

**Present:-**

**For Appellant: Mr. Pranay Nath Jha, Advocate.**

**For Respondent: Mr. Abhishek Anand and Mr. Krishnendu Dutta, Mr. Kunal Godhwani, Advocates for R-1 & 2.  
Mr. Ramji Srinivasan, Sr. Advocate with Ms. Anushree Kapdia (Caveator) and Ms. Poonam Mathur (Caveator)  
Mr. Atul Chawla (Client, JMFARC).**

**O R D E R**  
**(Virtual Mode)**

**06.11.2020** Mr. Krishnendu Dutta, Advocate for the Liquidator in Company Appeal (AT) (Ins.) No. 1203 of 2019 submits that the Reply-Affidavit, they have filed in this Appeal was by error filed, which was actually prepared for being filed as Reply-Affidavit in Company Appeal (AT) (Ins.) No. 1176 of 2019. He states that he may be permitted to substitute the same by filing the correct Reply-Affidavit in Company Appeal (AT) (Ins.) No. 1203 of 2019. The Learned

Counsel for the Appellant does not object but seeks permission to file fresh Rejoinder.

2. The Learned Counsel for the Liquidator is permitted to file the correct Reply-Affidavit and Learned Counsel for the Appellant may file fresh Rejoinder referring to the Reply-Affidavit that would be filed in Company Appeal (AT) (Ins.) No. 1203 of 2019.

3. It appears that in these four Appeals, in some of the matters brief Written-Submissions as directed on 13<sup>th</sup> October, 2020 are yet not filed. Such of the parties in these four Appeals, who have not filed brief Written-Submissions and Copies of Judgments, as directed on 13<sup>th</sup> October, 2020 may do so within two weeks.

4. Some of the Learned Counsel for the parties in these four Appeals have difficulties that the arguing counsel are not available due to pandemic problems.

5. In view of this, the Appeals are adjourned to enable the parties to take necessary steps in between, as directed above.

6. List all these four Appeals 'For Admission (After Notice) Hearing' **on 03<sup>rd</sup> December, 2020.**

**[Justice A.I.S. Cheema]**  
**Member (Judicial)**

**[Justice Anant Bijay Singh]**  
**Member (Judicial)**

Basant B./nn/

*Company Appeal (AT) (Insolvency) No. 1176, 1203, 1219 & 1327 of 2019*